

NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH
COURT III

108. C.P.(CAA)/220/MB/2023

IN

C.A.(CAA)/107/MB/2023

CORAM: MS. LAKSHMI GURUNG, MEMBER (J)
SH. CHARANJEET SINGH GULATI, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON **02.07.2024**

NAME OF THE PARTIES: Capetown Exports Private Limited.

Appearance

For Applicant: CA. Harsh C. Ruparelia i/b Arch and Associates.

For RD:- Gouri Killedar, Asst. Director Mumbai is present through VC
SECTION 230(I) OF THE COMPANIES ACT, 2013.

ORDER

Hearing Through: Virtually and Physical (Hybrid) Mode

The learned counsel for the petitioner companies has submitted that additional affidavit has filed, explaining why RERA registration is not required.

As far as the issue of exchange ratio is concerned, learned counsel submits that an addendum dated 25/03/2024 has been issued by the valuer and seeks to place the same on record.

Let the same be done by way of an additional affidavit within one week. List this matter on **16.07.2024** for further consideration.

Sd/-
CHARANJEET SINGH GULATI
Member (Technical)
Harshada

Sd/-
LAKSHMI GURUNG
Member (Judicial)